

24

88

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 21.12.2017.

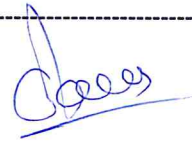
PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
IA 11/16, IA 186/17 , IN CP 04/16	-	To file objections in Registry	397/ 398	P. Obul Reddy Vs. Rayan Steel P. Ltd. & 17 Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
---------	----------------------------------	------------------------	-----------

① Mr. Ramachandra
98452 23732

Resp't



② A.M. Sridharan
K.S. NADIVU
94483 55870

Advocate.
Petitioner

T.T. Thudir

Counsel for petitioner is present. Counsel for respondent is also present. IA 186/2017 is taken up today. The counsel for respondents requested time to file objections till 04.01.2018. The counsel for petitioner requested the Tribunal to pass interim order that the Respondent company cannot be allowed to convert the debt to equity which the company proposed to do after 26.12.2017 and it will adversely affect the petitioner in the main petition.

Heard both sides. The counsel for financial creditor/SBI has filed his written submission. The Tribunal got the information from the Respondent counsel that the conversion of debt to equity will be subject to the result of IA No.186/2017.

^{Filing Objections}
List it for orders on 04.01.2018.


MEMBER (T)


MEMBER (J)